

**HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD**

\*\*\*\*\*

**ROC.NO.394/SO/2020**

**DATED: 13.06.2020**

**NOTIFICATION**

Sub: COVID-19 Pandemic – Suspension of work in High Court for the State of Telangana till 28.06.2020 – Taking up of final hearing, pending admission, and other matters in addition to fresh matters - Physical hearing of certain matters from the Judicial Academy – Permission for physical filing of cases or online filing - Further Instructions - Issued.

- Ref: 1. High Court's Circular in Roc.No.394/SO/2020, dt.16.3.2020  
2. High Court's Notification in Roc.No.394/SO/2020, dt.27.3.2020.  
3. Guidelines dated 9.5.2020 for online filing and video-conferencing.  
4. Notifications in ROC No. 394/SO/2020, dated 13.4.2020, 17.4.2020, 19.4.2020, 25.4.2020, 7.5.2020, 15.5.2020 and 29.5.2020, 06.6.2020.  
5. High Court's Notification in Roc.No.394/SO/2020, dt.08.6.2020.

\*\*\*\*\*

In continuation of the Circular/Notifications in the reference 1 to 5 cited, it is informed to the Advocates/Parties-in-person that the physical filing of Main cases is also permitted from the specified earmarked counters in the New Filing Section of the High Court with effect from 15.6.2020.

The Advocates/Parties-in person are at liberty either to go for Physical filing of the cases or may proceed with online filing as per earlier instructions, along with the relevant documents including the proof of payment of Court fee duly scanned in PDF format through the following e-mail ids:

- (i) For filing writ petitions: [nf.writwing-tshc@ajj.gov.in](mailto:nf.writwing-tshc@ajj.gov.in)
- (ii) For filing criminal matters: [nf.criminalwing-tshc@ajj.gov.in](mailto:nf.criminalwing-tshc@ajj.gov.in) and
- (iii) For filing civil matters: [nf.civilwing-tshc@ajj.gov.in](mailto:nf.civilwing-tshc@ajj.gov.in)
- (iv) For filing contempt matters: [nf.civilwing-tshc@ajj.gov.in](mailto:nf.civilwing-tshc@ajj.gov.in)

In case of Physical filing, the learned Advocates/Parties-in-person are requested to follow COVID-19 guidelines such as wearing of Masks, using Sanitizer, maintaining physical distance etc.

All other instructions contained in Notification dated 09/05/2020 shall continue to be in force until further orders.

  
**REGISTRAR GENERAL**  
13.06.2020